

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 125
CA.09/ND/2021, (CAA)-16/ND/2021

IN THE MATTER OF:

ONLINE MICRO SERVICES PRIVATE LIMITED
AND
EVENTURE SOFTSOL PRIVATE LIMITED

.....Applicant

Order under Section 230-232.

Order delivered on 20.01.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Nesar Ahmad, Adv.
Mr. Hitesh Joshi, PCS
Mr. Rohit Chaudhary, Adv.
For the Respondent :

ORDER

IA No. 9/ND/2021:

This is an application filed by the petitioners for condonation of delay in filing company-petition. Learned PCS states that Ist Motion Petition/Application was disposed of vide order dated 20.11.2020 and the present petition was first filed on 03.12.2020 there being approximately six day's delay in filing. Hence, requests to condone the delay and allow the IInd Motion Petition. Learned PCS further states that they have received the certified copy in the month of December, 2020 and it was re-filed again. We allow the application and condone the delay in filing the IInd Motion Petition.

Order reserved in IInd Motion Petition.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

